

Central Administrative Tribunal Principal Bench

**CP No.248/2019
in OA No.2496/2015**

New Delhi, this the 19th day of July, 2019

**Hon'ble Sh. Justice L. Narasimha Reddy, Chairman
Hon'ble Mohd. Jamshed, Member (A)**

Smt. Rachna Goel
Age 65 years, Group 'A'
W/o sh. Kamal Goel(Retd. As Principal)
M.C. Primary School
Nangli Rajapur, Delhi
R/o R-6/230, Old Raj Nagar
Central Park, Ghaziabad, U.P. ... Petitioner

(By Advocate: Shri Ramashankar)

vs.

1. Dr. Puneet Kumar Goel
The Commissioner of
South Delhi Municipal Corporation
9th Floor, Civic Centre
Jawahar Lal Nehru Marg
New Delhi-110002.
2. Smt. Premlata Kataria
The Director
(Primary Education), Central Zone
South Delhi Municipal Corporation
Lajpat Nagar, New Delhi.
3. Mr. P.K. Gupta
The Commissioner of North Delhi
Municipal Corporation
City Zone, New Delhi.

...Respondents

(By Advocate: Shri R.K. Jain)

ORDER (ORAL)**Justice L. Narasimha Reddy:-**

The applicant filed OA No.2496/2015 feeling aggrieved by denial of retirement benefits. The OA was allowed through Order dated 29.11.2018, directing that the respondents shall determine and pay all the benefits including the differential salary for the period of suspension, benefits of ACP and MACP within two months from the date of receipt of the Order.

2. This contempt case is filed alleging that the respondents did not comply with the Order passed in the OA.
3. On behalf of the respondents a status report is filed. It is stated that in compliance with the Order passed by the Tribunal a sum of Rs.4,18,878/- is paid to the applicant towards commutation of pension and a sum of Rs.6,07,050/- was paid towards gratuity. It is also stated that Rs.3,58,550/- was paid towards leave encashment on 22.04.2019 and that a revised PPO was also issued to her on 16.07.2019. As regards grant of MACP, it is stated that the records are being verified and it will be finalized shortly.

4. Heard Shri Ramashankar, learned counsel for the applicant and Shri R.K. Jain, learned counsel for the respondents.

5. The respondents have complied with the directions issued in the OA in all respects except the one in relation to MACP. That, naturally, needs verification of records and assessment by a committee. We, therefore, close the contempt case directing the respondents to finalize the issue as to MACP within a period of two months from today. There shall be no order as to costs.

(Mohd. Jamshed)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

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